

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 316**

New IA-2235/2024, Liquidation.A-13/2024, IA-4689/2023

**In**

**IB-102(ND)/2022**

**IN THE MATTER OF:**

M/s. Shimping Technology Pvt Ltd.

.... Petitioner/Applicant

Vs.

M/s Foxdom Technology Pvt Ltd.

.... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 09.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP : Mr. Gautam Singhal, Mr. Rajat Chaudhary, Ms. Astha Vishnoi Advs.

For Respondent : Mr. Chandrashekhar A Chakalabbi, Ms. Aishwarya N Hiremath Advs.

For the ED : Mr. Zoheb Hossain, Mr. Vivek Gurnani, Mr. Vivek Gaurav, Mr. Kartik Sabharwal, Ms. Abhipriya Advs.

**ORDER**

**New IA-2235/2024**

This application has been filed by the Resolution Professional seeking a direction to the Respondent (sole Member of CoC) to pay an amount of Rs. 19,60,876/- towards CIRP cost.

Issue notice to the Respondents.

The Applicant is directed to serve notice along with a copy of the IA on the Respondents by all modes and file proof and affidavit of service within one week.

The Respondents are directed to file reply affidavit within one week thereafter.

List the matter before regular bench **on 07.06.2024.**

**Liquidation.A-13/2024**

In compliance with the order dated 18.04.2024 the Applicant has served the notices on the RoC and IBBI through E-Mail and has filed proof and affidavit of service along with Speed-Post tracking report.

Service is complete. No one has appeared on behalf of the RoC and IBBI and no report has been filed by them.

List the matter before regular bench **on 07.06.2024.**

**IA-4689/2023**

List the matter before regular bench **on 07.06.2024.**

-Sd-

**(RAHUL BHATNAGAR)  
MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**